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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...
O.A. No. 1217 of 1994

Rajendra Kumar

... Applicant.

Versus

Union of India
and others

... Respondents.

...
(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri D.P. Singh, learned counsel for the applicant on admission. The applicant has been transferred from Allahabad to Mod Railway Station near Bhadohi vide impugned order dated 30.6.1994 (Annexure- A 1). The order indicates that the transfer is on administrative ground. The applicant's contention is that this order is bad in law.

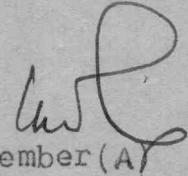
2. No case has been made out by the applicant in this ~~case~~ ^{application} as to why the transfer order is bad in law. The impugned order clearly states that the transfer is on administrative ground. Administration has full power to transfer a Government Servant for whom transfer is an incident of service and the ~~so~~ same can be challenged only on the ground that it is violative of some statutory rules or is in colourable exercise of the authority. No case has been made out as regards the violation of the statutory rules or any malafide in the issue of the order of transfer. In view of this, I find no merit in

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this case and hence, the application is dismissed in limine. However, it appears that a representation has been made by the applicant praying for reconsideration of the order of transfer on various personal grounds indicated therein. While I do not give a direction to the respondents for consideration the application, it would be just and fair on their part to consider the same and give a an appropriate order in this regard at the earliest.


Member (A)

Dated: 23.8.1994.

(n.u.)